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October 29, 2007

MA 1550/2006

OA 1529/2003

Present: Shri Gyan Prakash, counsel for applicant

Shri TC Gupta, counsel for respondents

MA 1550/2006

We direct respondents to comply with directions issued by the Tribunal in true letter and spirit by 15.12.2007, failing which serious repercussion in law would ensue and the officer responsible for delay shall be appropriately dealt with.

In case the directions of the Tribunal are not complied with, liberty is accorded to revive the MA.

MA stands disposed of.

Chitra Chopra
(Chitra Chopra)
Member (A)

/sunil/

Shanker Raju
(Shanker Raju)
Member (J)